

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 (AS AMENDED)

## LLOYDS METALS AND ENERGY LIMITED

Registered Office: Plot No A 1-2, MIDC Area, Ghugus, Chandrapur, Maharashtra-442505;  
Corporate Identification Number (CIN): L40300MH1977PLC019594  
Tel: 07172-285103/ 07172-285398; Website: www.lloyds.in

**OPEN OFFER FOR ACQUISITION OF UP TO 11,28,07,043 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES"), REPRESENTING 25.37% OF THE EXPANDED VOTING SHARE CAPITAL OF LLOYDS METALS AND ENERGY LIMITED ("TARGET COMPANY") FROM THE EQUITY SHAREHOLDERS OF THE TARGET COMPANY BY THRIVENI EARTHMOVERS PRIVATE LIMITED ("ACQUIRER") PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "SEBI (SAST) REGULATIONS") (THE "OPEN OFFER"). NO OTHER PERSON IS ACTING IN CONCERT WITH THE ACQUIRER FOR THE PURPOSE OF THIS OPEN OFFER.**

*\*As per the SEBI (SAST) Regulations, the open offer under Regulation 3 and Regulation 4 is required to be for at least 26% of the total share capital of a target company, as of the 10th working day from the closure of the tendering period for the open offer. However, the shareholding of the Equity Shareholders is only 25.37% of the Expanded Voting Share Capital, and therefore, the Offer Shares represent 25.37% of the Expanded Voting Share Capital.*

This post-offer advertisement ("Post-Offer Advertisement") is being issued by Mark Corporate Advisors Private Limited ("Manager"), for and on behalf of the Acquirer, in connection with the Open Offer to the Equity Shareholders of the Target Company, in accordance with Regulation 18(12) of the SEBI (SAST) Regulations.

This Post-Offer Advertisement should be read in continuation of, and in conjunction with the:

- public announcement dated 14 May 2021 ("Public Announcement" or "PA");
- detailed public statement dated 20 May 2021 which was published on 21 May 2021 in the following newspapers: Business Standard (English), Business Standard (Hindi), Chandrapur Mahasagar (Marathi) and Navshakti (Marathi) ("Detailed Public Statement" or "DPS");
- draft letter of offer dated 31 May 2021 ("DLOF");
- letter of offer dated 28 July 2021 ("Letter of Offer" or "LoF"); and
- pre-offer advertisement cum corrigendum dated 4 August 2021 and published on 5 August 2021 in the following newspapers: Business Standard (English), Business Standard (Hindi), Chandrapur Mahasagar (Marathi) and Navshakti (Marathi) ("Pre-Offer Advertisement cum Corrigendum").

This Post-Offer Advertisement is being published in all such newspapers in which the Detailed Public Statement was published.

Capitalized terms used but not defined in this Post-Offer Advertisement shall have the same meaning assigned to such terms in the Letter of Offer.

The Equity Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

- Name of the Target Company** : Lloyds Metals and Energy Limited
- Name of the Acquirer** : Thriveni Earthmovers Private Limited  
No other person is acting in concert with the Acquirer for the purpose of the Open Offer.
- Name of the Manager to the Open Offer** : Mark Corporate Advisors Private Limited
- Name of the Registrar to the Open Offer** : Bigshare Services Private Limited
- Open Offer Details**
  - Date of Opening of the Open Offer** : 6 August 2021 (Friday)
  - Date of Closure of the Open Offer** : 23 August 2021 (Monday)
- Date of Payment of Consideration** : 30 August 2021 (Monday)
- Details of Acquisition:**

S. NO	PARTICULARS	PROPOSED IN THE OPEN OFFER DOCUMENT	ACTUALS
7.1	Offer Price (per equity share)	₹ 20	₹ 20
7.2	Aggregate number of shares tendered	11,28,07,043*	2,906
7.3	Aggregate number of shares accepted	11,28,07,043*	2,906
7.4	Size of the Offer (Number of shares multiplied by Offer Price per share)	₹ 2,25,61,40,860*	₹ 58,120
7.5	Shareholding of the Acquirer before Preferential Allotment/Public Announcement (No. and %)	Nil 0.00%	Nil 0.00%
7.6	Shares acquired by way of Preferential Allotment <ul style="list-style-type: none"> <li>• Number</li> <li>• % of the Expanded Voting Share Capital</li> </ul>	10,00,00,000 <sup>§</sup> 22.49% <sup>§</sup>	10,00,00,000 <sup>§*</sup> 22.49% <sup>§*</sup>
7.7	Shares acquired by way of Open Offer <ul style="list-style-type: none"> <li>• Number</li> <li>• % of the Expanded Voting Share Capital</li> </ul>	11,28,07,043* 25.37%*	2,906 0.0008%
7.8	Shares acquired after Detailed Public Statement <ul style="list-style-type: none"> <li>• Number of shares acquired</li> <li>• Price of the shares acquired</li> <li>• % of the Expanded Voting Share Capital</li> </ul>	Nil N.A. N.A.	Nil N.A. N.A.
7.9	Post offer shareholding of Acquirer <ul style="list-style-type: none"> <li>• Number</li> <li>• % of the Expanded Voting Share Capital</li> </ul>	21,28,07,043 <sup>§*</sup> 47.85% <sup>§*</sup>	10,00,02,906 <sup>§*</sup> 22.49% <sup>§*</sup>
7.10	Pre and Post offer shareholding of the public <ul style="list-style-type: none"> <li>• Number</li> <li>• % of the Expanded Voting Share Capital</li> </ul>	Pre-offer 11,28,07,043 <sup>^</sup> 25.37% <sup>^</sup>	Post-offer Nil <sup>^</sup> Nil <sup>^</sup> 11,28,07,043 <sup>^</sup> 25.37% <sup>^</sup> 11,28,04,137 <sup>^</sup> 25.365% <sup>^</sup>

### Notes:

- \* Assuming full acceptance under the Open Offer.
- § This includes: (a) 9,00,00,000 Equity Shares allotted on 28 June 2021 by the Target Company to the Acquirer pursuant to the Preferential Issue; and (b) 1,00,00,000 Equity Shares to be issued by the Target Company upon conversion of the Optionally Fully Convertible Debentures allotted on 28 June 2021 by the Target Company to the Acquirer pursuant to the Preferential Issue.
- # The Acquirer, in compliance with the provisions of Regulation 22(2A) of the SEBI (SAST) Regulations, during the Offer Period, on 28 June 2021, had been allotted 9,00,00,000 Equity Shares and 1,00,00,000 Optionally Fully Convertible Debentures pursuant to the Preferential Issue, for which shareholders' approval was obtained at the annual general meeting of the Target Company held on 14 June 2021. Such Equity Shares and Optionally Fully Convertible Debentures are kept in a separate 'DP Escrow Account' in the name and style 'M/s THRIVENI EARTHMOVERS PRIVATE LIMITED ESCROW ACCOUNT OPERATED BY BIGSHARE SERVICES PVT. LTD.' in compliance with Regulation 22(2A) of the SEBI (SAST) Regulations. The Registrar to the Offer has the right to operate the DP Escrow Account and the Acquirer is not exercising any voting rights over the said Equity Shares kept in the DP Escrow Account. The Offer Period has expired on 30 August 2021 and the Registrar to the Offer will transfer the said Equity Shares and Optionally Fully Convertible Debentures in the demat account of the Acquirer, post the completion of Open Offer formalities.
- ^ This includes 1,80,000 Equity Shares (0.05%) belonging to the Non-Promoter Non-Public category.
8. The Acquirer along with its directors severally and jointly accept full responsibility for the information contained in this Post-Offer Advertisement and also for the obligations under the SEBI (SAST) Regulations.
9. This Post-Offer Advertisement will also be available on the websites of SEBI (www.sebi.gov.in), BSE (www.bseindia.com) and MSE (www.mseil.in) and at the registered office of the Target Company.

### Issued by the Manager to the Open Offer

**MARK CORPORATE ADVISORS PRIVATE LIMITED**  
Address: 404/1, The Summit Business Bay,  
Sant Janabai Road (Service Lane), Off Western Express Highway,  
Vile Parle (East), Mumbai-400 057.  
Tel. No.: +91 22 2612 3207/08  
Email: openoffer@markcorporateadvisors.com  
Contact Person: Mr. Manish Gaur  
Website: www.markcorporateadvisors.com  
SEBI Registration No.: INM000012128  
CIN: U67190MH2008PTC181996

For and on behalf of the Acquirer  
Signed for and on behalf of Thriveni Earthmovers Private Limited

Sd/-

### Authorized Signatory

Place: Jamshedpur, Jharkhand  
Date : 01 September 2021

**CINELINE**  
**CINELINE INDIA LIMITED**

Registered Office: Kanakia Future City, Residential Building No.2, CTS No.101, Village Tirandaz, Powai, Mumbai - 400 076, Maharashtra, India. Tel.: 91-22-35023666 / 35023777 • Email: investor@cineline.co.in • Website: www.cineline.co.in  
CIN: L92142MH2002PLC135964

**CORRIGENDUM**

Notice is hereby given that the notice dated August 05, 2021 ("AGM Notice") for 19th Annual General Meeting of the Company to be held on Friday, September 03, 2021 at 11 A.M. must be read with this corrigendum ("Corrigendum").

This Corrigendum is issued with limited intent to clarify on disclosures relating to ultimate beneficial owners made in the Sr. No. 4 of the table in the para 6 of the explanatory statement of the AGM Notice.

Sr. No.	Name of the proposed allottee	Name of Ultimate Beneficial Owner	Pre-issue equity share holding		Number of Warrants/ Equity Shares proposed to be issued	Post-issue equity holding (After allotment of Equity Shares & exercise / conversion of Warrants)	
			Number of equity shares	%		Number of equity shares	%
A							
4.	Vrusti Benefit Trust	Name of present trustees: i. Himanshu Babubhai Kanakia ii. Hiral Himanshu Kanakia iii. Vrusti Himanshu Kanakia  Name of present beneficiary: i. Hiral Himanshu Kanakia ii. Vrusti Himanshu Kanakia  Name of Protector: None  Name of present Settler: I. Devyani I. Gandhi	Nil	0%	3,67,133	3,67,133	1.16%

A Corrigendum to Notice of 19th Annual General Meeting has been sent to all shareholders to whom the notice of Annual General Meeting has been sent. The said Corrigendum shall also be uploaded on website of the Company i.e www.cineline.co.in, Stock Exchange Website i.e www.bseindia.com and www.nseindia.com

By order of the Board of Directors of Cineline India Limited  
Sd/-  
**Mr. Rasesh Kanakia**  
Executive Director & Chairperson of the Company  
(DIN: 00015857)

Date: September 1, 2021  
Place: Mumbai

**Kkalpana Industries (India) Limited**

Regd Office: 2B, Pretoria Street, Kolkata - 700 071  
Telephone: 91-033-2282 3744/3745/3699/3671, Fax: 91-033-2282 3739  
E-Mail: kolkata@kcalpana.co.in Website: www.kkalpanagroup.com  
CIN: L19202WB1985PLC039431

**NOTICE OF 36TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE**

Notice is hereby given that:

- The 36th (Thirty-Sixth) Annual General Meeting (AGM) of Members of the Company will be held on Monday, the 27th day of September, 2021 at 11:00 A.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with applicable provisions of Companies Act, 2013 and rules made thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the Secretarial Standard on General Meetings (SS-2) issued by Institute of Company Secretaries of India read with MCA's circular no. 02/2021 dated 13.01.2021, circular no. 20/2020 dated 05.05.2020, circular no. 14/2020 dated 08.04.2020 and circular no. 17/2020 dated 13.04.2020 (collectively referred to as "MCA Circulars") and SEBI circular no. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15.01.2021 and SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12.05.2020 ("SEBI Circulars").
- Members will be able to attend the meeting only through VC/OAVM and those members participating in the said AGM through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.
- In compliance with MCA Circulars and SEBI Circulars, the Notice of 36th AGM including statement pursuant to Section 102 and other details and instructions for remote e-voting/e-voting at AGM and Financial Statements including Auditors' Report (both Standalone and Consolidated), Board's Report and related Annexures for the Financial Year 2020-21 attached therewith (Collectively referred to as "Annual Report 2020-21" or "Annual Report") have been sent on 01/09/2021, in electronic mode only, to all the members whose e-mail ids are registered with the Company's Registrar and Share Transfer Agents (RTA), M/s. C.B. Management Services (P) Ltd. their respective Depository Participant(s). This is also in accordance with the provisions of Section 101 of the Companies Act, 2013 read with Rule 18 of the Companies (Management & Administration) Rules, 2014 and Rule 11 of the Companies (Accounts) Rules, 2014. The same are also available on the website of the company at www.kkalpanagroup.com and also on the NSDL's website at https://www.evoting.nsdl.com and the website of BSE Limited at www.bseindia.com and that of Calcutta Stock Exchange at www.cse-india.com.
- In accordance with the provisions of section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management & Administration) Rules, 2014 and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and the Share Transfer Books of the Company shall remain closed from Tuesday, 21st September, 2021 to Monday, 27th September, 2021 (both days inclusive) for the purpose of Annual General Meeting and dividend.
- The Directors have proposed dividend of @ 10% (i.e. Rs. 0.20p per fully paid up equity share of face value Rs. 2/- each) for consideration by the members at the ensuing Annual General Meeting. Dividend, if approved by members, will be paid to shareholders who are holding shares of the Company as on 20th September, 2021 within the statutory time limit of 30days from the date of such declaration.
- Members may opt to receive dividend through electronic mode. Members are requested to submit their mandate along with requisite enclosures for opting for dividend credit on or before 20th September, 2021 so as to enable the Company to pay dividend through electronic mode. Members who are holding shares in physical form are requested to send their mandates to the Company's Registrar and Share Transfer Agent, M/s C.B. Management Services (P) Ltd., Unit Kkalpana Industries (India) Limited, P-22, Bondel Road, Kolkata - 700019. Those holding shares in electronic mode are requested to send their mandate directly to their Depository Participant (DPs). (Refer point 7(vii)(c)). In case of non availability/ non-updation of bank account details of the shareholders, the Company shall ensure payment of dividend to such member post normalization of postal services in the Country, if applicable, vide dispatch of dividend warrant/ cheque, as the case may be.
- Further, in compliance with the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of Companies (Management & Administration) Amendment Rules, 2015, Secretarial Standard 2 on General Meeting issued by Institute of Company Secretaries of India and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015(as amended) and MCA Circulars and SEBI Circulars, all members holding shares either in physical form or dematerialized form, as on the cut-off date, Monday, 20th September, 2021, are provided with the facility to cast their vote electronically (e-voting) on the business as set forth in the Notice of the 36th AGM, for which the company has engaged the services of National Securities Depository Limited (NSDL) as e-voting agency. Members may cast their votes remotely (Remote E-voting) or cast votes at the AGM (E-voting), using electronic system provided by NSDL. The facility to cast vote electronically at the AGM (E-voting) will be made available for members attending the AGM who have not cast their vote(s) by remote E-voting.
  - Information and instructions, including details of User ID and password for voting through electronic means (Remote e-voting and E-voting at AGM), given in the Notice of AGM, has been sent to the members through E-mail. The same login credentials should be used for attending the AGM through VC/OAVM.
  - The manner of Remote E-voting or E-voting at the AGM by members holding shares in Dematerialised mode/ physical mode and for members who have not registered their e-mail ID is provided in the Notice of 36th AGM which is sent to the members, electronically copy whereof is also available on the website of the Company at www.kkalpanagroup.com, and that of the Stock Exchanges i.e. BSE Limited and Calcutta Stock Exchange Limited at www.bseindia.com and www.cse-india.com, respectively and at the website of NSDL at https://www.evoting.nsdl.com.
- All the members are informed that
  - The remote e-voting shall commence on Friday, 24th September, 2021 at 09:00 A.M. (IST)
  - The remote e-voting shall end on Sunday, 26th September, 2021 at 05:00 P.M. (IST).
  - Remote E-voting will not be allowed beyond the aforesaid date and time and the Remote E-voting module shall be forthwith disabled by NSDL, upon expiry of the aforesaid period.
- The cut-off date for determining the eligibility to vote by electronic means and to attend the AGM is Monday, 20th September, 2021. Members who have cast vote(s) through Remote E-voting may attend the meeting but will not be entitled to cast their vote(s) at the AGM.
- The voting rights shall be in proportion to their shares of the paid up share capital of the Company as on cut off date.
- The company had earlier availed the services of NSDL and CDSL for updation of Email ID through SMS/E-mail and also made newspaper publication dated 18.08.2021 requesting the members to register/update their E-mail ID and/or Bank mandate. Members who have not registered/updated their E-mail ID and/or Bank mandate with the Company/RTA/Depository Participant are requested to do so by following the below mentioned procedure:
  - Members holding shares in physical mode are requested to register/update their E-mail ID by providing their Folio No., Name (as in Share Certificate), scanned copy of the share certificate (front and back both), scanned copy of self attested copy of PAN and Aadhaar to RTA at rta@cbmsl.com with Subject Line "E-mail and/or Bank Mandate Registration-Kkalpana Industries (India) Limited"
  - Members holding shares in Dematerialised mode are requested to provide their DPID, Client ID (16 digit DPID+Client ID or 16 digit Beneficiary ID), Name, Client Master Copy or Consolidated Account Statement, scanned copy of self attested copy of PAN and Aadhaar to the RTA at rta@cbmsl.com with Subject Line "E-mail and/or Bank Mandate Registration-Kkalpana Industries (India) Limited", in addition to updating the same with their Depository Participant.
  - Members wanting to update/register their Bank mandate are request to additionally (i.e. in addition to documents mentioned in point "a." or "b." above, as applicable) send the details of Name and Branch of Bank, Bank Account Type, Bank Account Number, MICR Code, IFSC Code and scanned copy of cheque bearing all the above details and name of shareholder printed thereon for authentication, to the RTA at rta@cbmsl.com with Subject Line "E-mail and/or Bank Mandate Registration-Kkalpana Industries (India) Limited". Members holding shares in Dematerialised mode shall additionally update the said details with their Depository Participants.
  - Alternatively, members may send an E-mail request to evoting@nsdl.co.in for obtaining User ID and Password by providing details mentioned in Point a. or b. above, as the case may be.
  - After due verification, the Company/ NSDL will forward their login credentials to their registered E-mail address.
- Any person, who acquires shares of the company and becomes member of the company after dispatch of the Notice of the AGM and holds shares as on the cut-off date, i.e. Monday, 20th September, 2021 may obtain the Login ID and password by sending an e-mail request at evoting@nsdl.co.in or at rta@cbmsl.com or by calling on Toll Free No. 1800-222-990. However, if a person is already registered with NSDL for e-voting then existing User ID and password can be used for casting vote.
- Members may note that:
  - Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.
  - The Company has appointed Mr. Ashok Kumar Daga, Practicing Company Secretary as the Scrutinizer to scrutinize the voting process in a fair and transparent manner.
- In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads section of https://www.evoting.nsdl.com or call on toll free no. 1800 222 990 or 1800 22 44 30 or send a request at evoting@nsdl.co.in. In case of any grievances connected to the facility for e-voting please contact Mr. Amit Vishal, Senior Manager / Ms. Pallavi Mhatre, Manager, NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai 400 013 at telephone no. 022 - 24994360 / 022 - 24994545 or toll free no. 1800 1020 990 / 1800 22 44 30 or at E-mail ID: evoting@nsdl.co.in. In case of grievances connected to members data please contact Mr. Sujit Sengupta, M/s C.B. Management Services Pvt. Ltd. (Unit-M/s Kkalpana Industries (India) Limited), P-22, Bondel Road, Kolkata - 700019, West Bengal; Email: rta@cbmsl.com/senguptask@cbmsl.com; Tel: 033 2280 6692 / 93/94/2486

For Kkalpana Industries (India) Limited  
Sd/-  
**Tanvi Panday**  
(Company Secretary)

Date: 01.09.2021  
Place: Kolkata.

**LADAM AFFORDABLE HOUSING LIMITED**

Regd Office: Ladam House, C-33, Opp. ITI, Wagle Industrial Estate, Thane (W) – 400 604.  
Tel No. 022 71191000 Email ID: compliances@ladam.in  
Website: www.ladamaffordablehousing.com CIN NO.: L65990MH1979PLC021923

**NOTICE OF ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)**

The notice is hereby given that the Annual General Meeting ("AGM") of Ladam Affordable Housing Limited will be held on **Saturday, September 25, 2021 at 12:30 P.M. (IST)** through **Video Conferencing**, to transact the Businesses, as set out in the Notice of AGM. The Electronic copies of the Notice of AGM have been sent on September 1, 2021 to all the members whose email IDs are registered with the Company/Depository Participant(s) as on August 27, 2021 in accordance with the circulars issued by Ministry of Corporate Affairs dated 8th April, 2020, 13th April, 2020, 5th May, 2020 and January 13, 2021 along with SEBI circulars dated 12th May, 2020. An advertisement requesting shareholders to register their mail id was published in the newspaper dated August 24, 2021. The same is also available on Bombay Stock Exchange website https://www.bseindia.com/ and on the Company's website www.ladamaffordablehousing.com.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date of Saturday, September 18, 2021 may cast their vote electronically on the Ordinary Business as set out in the Notice of AGM through electronic voting system of CDSL from a place other than venue of AGM ("remote e-voting"). All the members are informed that:

- The Business as set out in the Notice of AGM may be transacted through voting by electronic means;
- The remote e-voting shall commence on Wednesday, September 22, 2021 (9.00 A.M.);
- The remote e-voting shall end on Friday, September 24, 2021 (5.00 P.M.);
- The cut-off date for determining the eligibility to vote by electronic means or at the AGM is Saturday, September 18, 2021
- Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as of the cut-off date Saturday, September 18, 2021 may obtain the login ID and password by sending a request at following email id's: helpdesk.evoting@cdslindia.com or issuer/RTA.

**Members may note that:**

- The remote e-voting module shall be disabled by CDSL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
- The facility for voting at the AGM shall be made available through e-voting by CDSL;
- The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again;
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evotingindia.com, or email at helpdesk.evoting@cdslindia.com, Tel: 022-23058542/43 or contact the company on email at support@purvashare.com / compliances@ladam.in who will also address grievances connected with the voting by electronic means.

For and on behalf of  
**Ladam Affordable Housing Limited**  
Sd/-  
**Sumesh Aggarwal**  
Director DIN: 00325063

Place: Thane  
Date: September 2, 2021

**Ramkrishna Forgings Limited**

CIN No. L74210WB1981PLC034281  
23 CIRCUS AVENUE, KOLKATA-700017  
Email- secretarial@ramkrishnaforgings.com  
Phone: 033-4082 0900/7122 0900, Fax-033-4082 0998  
Website: www.ramkrishnaforgings.com

**NOTICE OF THE 39TH ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING INFORMATION**

Notice is hereby given that the 39th Annual General Meeting ("AGM") of the Members of Ramkrishna Forgings Limited will be held on 25th September, 2021 (Saturday) at 11:30 A.M. IST through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") facility to transact the business, as set out in the notice of AGM dated 27th August 2021.

In view of the continuing COVID – 19 pandemic and restrictions imposed on the movement of people, the AGM will be held in compliance with the Ministry of Corporate Affairs (MCA) General Circular No. 02/2021 dated 13th January 2021 read with General circular No. 20/2020 dated 5th May 2020, General Circular no. 14/2020 dated 8th April, 2020 and General Circular No. 17/2020 dated 13th April, 2020, and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, issued by the Securities and Exchange Board of India (SEBI) and collectively referred to as 'Circulars'. Accordingly the Notice of AGM together with the Annual Report for F.Y. 2020-21 have been sent in electronic form only to those members whose e-mail addresses are registered with the Company's Register and Share Transfer Agent/Depository Participant. The same are also available on the website of the Company at www.ramkrishnaforgings.com, website of the stock exchanges, BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of KFin Technologies Pvt. Ltd. at https://www.kfintech.com. The requirement of sending physical copies has been dispensed with vide relevant Circulars.

Notice is further given pursuant to Section 91 of the Companies Act, 2013 read with rules made thereunder that the Register of Members and Share Transfer Books of the Company will remain closed from Saturday, 18th September, 2021 to Saturday, 25th September, 2021 (both days inclusive) for AGM.

Members are hereby informed that in compliance with the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of The Companies (Management and Administration) Rules, 2014 as amended from time to time, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its Members with the facility to exercise their right to vote by electronic means and the business may be transacted through e-Voting facility provided through KFin Technologies Private Limited (KFinTech).

- All the business as set out in the Notice of the AGM may be transacted through remote e-voting.
- The remote e-voting period will commence on 22nd September, 2021 (Wednesday) at 9.00 A.M. and ends on 24th September, 2021 (Friday) at 5.00 P.M.
- The cut-off date for determining the eligibility to vote by remote e-voting and/or by e-voting at the AGM shall be the close of business hours of 17th September, 2021 (Friday). Members holding share either in physical or in dematerialised form as on the close of the market hours of the said cut-off date, are eligible to cast their vote electronically through remote e-voting or through e-voting at the AGM. Any Person who have acquired shares and have become members of the Company after the dispatch of the Notice of AGM and holds shares as on the cut-off date may approach KFinTech at einward.ris@kfintech.com or Ms. N. Shyamkumar, Contact No. 040-67162222, at KFin Technologies Private Limited, Unit- Ramkrishna Forgings Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad – 500 032 for issuance of the User ID and Password for exercising their right to vote by the electronic means.
- Members may note that:
  - The remote e-voting module shall be disabled by KFinTech after the aforesaid date and time and no remote e-voting shall be allowed beyond the same. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
  - The facility for e-voting shall be made available at the AGM;
  - The members who have cast their vote by remote e-voting prior to the AGM may attend the AGM but shall not be entitled to cast their vote again; and
  - A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the close of market hours of the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM.
  - In cases of any queries or grievances pertaining to e-voting, you may refer to the frequently asked questions (FAQs) at http://evoting.kfintech.com/public/faq.aspx or contact Ms. N. Shyamkumar, at KFin Technologies Private Limited, Unit-Ramkrishna Forgings Limited, Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad – 500 032. Email ID is einward.ris@kfintech.com and Contact No. 040-67162222.

For Ramkrishna Forgings Limited  
Sd/-  
**Rajesh Mundhra**  
(Company Secretary)  
ACS 12991

Dated : 01.09.2021  
Place : Kolkata